

CENTRAL ADMINISTRATIVE TRIBUNAL

Principal Bench

O.A. No.1722 of 1992

New Delhi, dated this the 28th February, 1997

HON'BLE MR. JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR. S.R. ADIGE, MEMBER (A)

(By Advocate: Shri Gyan Prakash)

VERSUS

1. Union of India through the Secretary, Dept. of Food, Govt. of India, Krishi Bhawan, New Delhi.
2. The Secretary, Ministry of Finance, Dept. of Expenditure, North Block, New Delhi.
3. The Director, National Sugar Institute, Dept. of Food, Kanpur-17.

(By Advocate: Shri V.K.Mehta)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. As admittedly the applicant has not received a single promotion ever since he was transferred to the post of Lab. Assistant w.e.f. 4.6.91, both sides agree that this O.A. may be disposed of with a direction to respondents to consider the applicant's case for grant of in situ promotion with consequential benefits in terms of Dept. of Personnel and Training O.M. dated 13.9.1991 (Annexure A-8) and pass a detailed, speaking

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and reasoned order in this regard in accordance with law within two months from the date of receipt of a copy of this order under intimation to the applicant. We direct accordingly.

3. This O.A stands disposed of accordingly. No costs.

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(K.M. AGARWAL)
Chairman

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(S.R. ADIGE)
Member (A)

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